

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 27680/2018

(Arising out of impugned final judgment and order dated 09-02-2018 in RAMA No. 1/2016 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

KOTAK MAHINDRA BANK LIMITED

Respondent(s)

(MR. DEVADATT KAMAT, SR.ADV. (A.C.)

IA No. 133981/2018 - CONDONATION OF DELAY IN FILING

IA No. 133982/2018 - EXEMPTION FROM FILING O.T.)

Date : 01-02-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. R.K. Raizada Sr Advocate, A.A.G.
Mr. Shaurya Sahay, AOR

Mr. Devadata Kamat, Sr. Adv. (AC)
Mr. Harsh Pandey, Adv.
Mr. Revanta Solanki, Adv.
Mr. Ajay Desai, Adv.
Mr. M. Yogesh Kanna, AOR

For Respondent(s) Mr. Amar Dave, Sr. Adv.
Mr. Mahesh Agarwal, Adv.
Mr. Rishi Agrawala,, Adv.
Mr. Ankur Saigal, Adv.
Mr. Victor Das, Adv.
Ms. Anwesha Padhi, Adv.
Mr. Himanshu Saraswat, Adv.
Ms. Shivani Agarwal, Adv.
Mr. Siddharth Seem, Adv.
Mr. E. C. Agrawala, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

List again on 06.03.2024.

In the meantime, learned counsel for the parties may file written submissions not exceeding one page.

(NEETA SAPRA)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR